S.O. 323(E).—In exercise of the powers conferred by sub-section (1) of Section 29 of the National Rural Employment Guarantee Act, 2005 (42 of 2005) and being satisfied that it is necessary and expedient to amend Schedule I of the Act, the Central Government hereby makes the following amendments to Schedule I of the Act, namely:—

1. (1) It may be called the National Rural Employment Guarantee Act, Schedule I Amendment Order, 2007.

(2) It shall come into force on the date of publication in the Official Gazette.
2. In Schedule I to the National Rural Employment Guarantee Act, 2005 (hereinafter referred to as Schedule I), before paragraph 1 the following paragraph shall be inserted, namely:—

"(A) The scheme notified under Section 4 by all the States shall be called ‘National Rural Employment Guarantee Scheme’ followed by the name of the relevant State. All documents pertaining to National Rural Employment Guarantee Act must have mention of National Rural Employment Guarantee Scheme (NREGS)."

3. In Schedule I, in paragraph 1, for sub-paragraph (iv), the following sub-paragraph shall be substituted, namely:—

“(iv) Provision of irrigation facility, horticulture plantation and land development facilities on land owned by households belonging to the Scheduled Castes and the Scheduled Tribes or to Below Poverty Line families or to beneficiaries of land reforms or to the beneficiaries under the Indira Awas Yojana of the Government of India.”

[Prop No. J-11011/5/2006 (NREGA)]

AMITA SHARMA, Jt. Secy.

NOTIFICATION

New Delhi, the 6th March, 2007

S.O. 324(E).—In exercise of the powers conferred by sub-section (1) of Section 29 of the National Rural Employment Guarantee Act, 2005 (42 of 2005), and being satisfied that it is necessary and expedient to amend Schedule II of the Act, the Central Government hereby makes the following amendments to Schedule II of the Act, namely:—

1. (1) It may be called the National Rural Employment Guarantee Act, Schedule II Amendment Order, 2007.

(2) It shall come into force on the date of publication in the Official Gazette.

2. In Schedule II to the National Rural Employment Guarantee Act, 2005, for paragraph 13 the following paragraph shall be substituted, namely:—

“13. A new work under the scheme can be commenced if at least ten labourers become available for work.”

[Prop No. J-11011/5/2006 (NREGA)]

AMITA SHARMA, Jt. Secy.